

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/804 /2009 - EX[DB]
E/COD/54/2009-EX

Date 16/07/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
R.C.C.CEMENTS LTD
RAJESH JAIN, ADVOCATE, A-2/142, SAFDARJUNG
ENCLAVE, N DELHI.
R.C.C.CEMENTS LTD

Appellant

Vs

Respondent

C.C.E. DELHI III

MISC ORDER NO.469/2009-EX

I am directed to transmit herewith a certified copy of Final order No. 463/2009-

EX[DB] dated 06-7-09

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI III

UDYOG MINAR, UDYOG VIHAR, VANIJYA NIKUNJ, PHASE V, GURGAON - 122016 (HARYANA)

2. Adv. / Consult

MR. RAJESH JAIN

A-2/142, SAFDARJUNG ENCLAVE, N. DELHI

3 C.D.R

~~4. J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

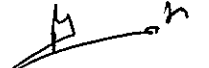
14 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file

18. HON'BLE PRESIDENT


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 6.7.2009

Condonation Application No.54 of 2009 and Central Excise Appeal No.804 of 2009

Arising out of the order in appeal No.267/AKG/GGN/2004 dated 15.7.04 passed by the Commissioner (Appeals), Central Excise, Delhi III.

For Approval and Signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri M. Veeraiyan, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

R.C.C. Cements Ltd.

Appellant/Applicant

Vs.

C.C.E., Delhi III

Respondent

Appearance:

Shri Rajesh Jain, Advocate for the appellant/applicant
Shri Ishtikhar Baig, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri M. Veeraiyan, Member (Technical)

FINAL Oral Order No. 463/09-EX
MISC ORDER No. 469/09-EX
Per Shri Justice R.M.S. Khandeparkar:

Learned Advocate for the appellants states that the appellant has already filed cross-objection against the impugned order in appeal filed by the department and hence the appellant craves leave to withdraw the present appeal and application. The present appeal along with application is

allowed to be withdrawn and stand disposed of accordingly.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member (Technical)

scd/